

From:

**Member Secretary,
SEIAA UP,
Lucknow, Uttar Pradesh.**

To,

**The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.**

Ref. No. 605 /NGT-16/2021

Dated: ⁰³ November, 2021

Subject: Joint committee Report of Hon'ble NGT order dated 28.06.2021 passed in Appeal No. 16/2021 in the matter of Dheerendra V/s. State of U.P. & Ors.

Sir,

In compliance to the orders passed by this Hon'ble Tribunal dated 28.06.2021 passed in Appeal No. 16/2021 in the matter of Dheerendra V/s. State of U.P. & Ors. the joint committee report in the above mentioned matter is enclosed herewith and is being filed before this Hon'ble Tribunal.

Encl: As above.

Yours Sincerely,


(Shruti Shukla)
Dy. Director

Report of Joint Committee in Compliance to the Hon'ble NGT order dated 28.06.2021 in Appeal No. 16/2021 (I.A. No 126 /2021 in the Matter of "Dheerendra Vs State of U.P & Othrs".

1.0 Permeable :

The Hon'ble National Green Tribunal Principal Bench vide order dated 28/06/2021 constituted a joint committee of four-member of CPCB, SEIAA, UP, State PCB and District Magistrate, Jalaun to ascertain the compliance status interact with concerned statutory authority and take remedial action following due process and furnish an action taken report. SEIAA, UP will be the Nodal Agency for coordination and compliance. The report may mention about the District Survey Report (DSR) and replenishment study for the Jalaun District and whether mining being done is consistent with the same. Further, the report may indicate functioning of Monitoring mechanism in terms of order of this Tribunal dated 26.2.2021 in OA No. 360/2015, quoted above.

2. Order of the Hon'ble National Green Tribunal Dated 28.06.2021

In compliance of the NGT order date 28/06/2021, the committee was constituted comprising of following members:

1. Dr. Ajay Mishra, Member of SEIAA (Nodal Agency)
2. Sh. J.P. Meena, Scientist-D, CPCB, Regional Directorate, Lucknow
3. Sh. Niranjana Sharma, R.O. UPPCB, Regional Officer, Jhansi
4. Sh. Karamveer Singh, Tehsildar Tehsil Orai, District, Jalaun (Representative of DM, Jalaun)

In addition to above said committee of Jalaun Sh. Ranveer Singh District Mining Officer, Mining Department (Jalaun) was also present on site for discussion.

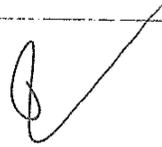
2.0 Scope of the Committee:

The Committee has been vested with the mandate to visit and inspect the site in question and vested with following scope vide the Order dated 28.06.2021

1. The DSR and replenishment study for the Jalaun District and whether mining being done is consistent with the same.



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2. Further, the report may indicate functioning of Monitoring mechanism in terms of order of this Tribunal dated 26.2.2021 in OA No. 360/2015, quoted above.

In this context, the Committee visited the site on October 6, 2021 In view of the above, let a four-member joint Committee of CPCB, SEIAA, UP, State PCB and District Magistrate, Jalaun to ascertain the compliance status and concerned statutory authority take remedial action following due process and furnish an action taken report to this Tribunal within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. SEIAA, UP will be the Nodal Agency for coordination and compliance.

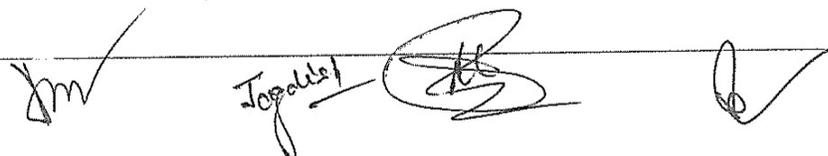
3.0 Salient Findings

3.1 Introduction of District Jalaun

District Jalaun forms the most northerly portion of the Trans Yamuna tract of the country. In the north Yamuna divides it from the districts of Etawah, Kanpur Dehat and Auraiya. On the west it border state of Madhya Pradesh and to the south-east Betwa separates it from Jhansi and Hamirpur. The district has an area of 4,565 km², and a population of 1,689,974 (2011 census). District Jalaun is rich in deposits of natural resources like Road ballast, Bajri, Boulder, sand and morrow. By the side of major river Betwa & Yamuna morang (sand) is available in abundance, which is a basic raw material for civil construction work. The area is mostly covered by alluvium with exposures of weathered Bundelkhand Granitic Gneisses confined to the southern part. Two sets of lineaments run along the western boundary of the district trending N-S and NE-SW. The district head quarter is at Orai, a city on the Kanpur-Jhansi NH-25 is at Orai. Other large towns in the district are Kalpi, Konch, and Madhogarh.

3.2 River Betwa:

The Betwa River is a tributary of Yamuna River. Its basin extends from longitude 77° to 81° E and latitude 23°8' to 26°0' N. The Betwa river originates at an elevation of 470 m in the Bhopal District in Madhya Pradesh. After traversing a distance of 590 km, the river joins the Yamuna River near Hamirpur at an elevation of 106.68 m. The total catchment area of the Betwa river is 46,580 sq km of which 31,971 sq km (68.64%) lies in M.P. and 14,609 sq km (31.36%) lies in U.P. The basin is saucer shaped with sandstone hills around the perimeter. The river has 14

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major tributaries out of which 11 are entirely located in Madhya Pradesh and 3 lie partly in Madhya Pradesh and partly in Uttar Pradesh. The Halali and Dhasan rivers are the important tributaries of the Betwa River.

River Betwa in District Jalaun: The River Betwa forms the boundary with District Jhansi along the southern border from a point a few kilometres east of the town of Erichh to its junction with Dhasan. Its course, which up to the junction runs due east tends then somewhat to the north-east and it meanders along the south-eastern side of Tehsil Orai and Kalpi, separating them from Hamirpur. alike the River Yamuna it leaves the district on Baoni border. It flows in a tortuous channel with many loops and bends. Its total length along the district border is approximately 96 kilometers, but from point to point it does not exceed 64 kilometers. Both the banks are fringed for some distance inland by unculturable ravines.

3.3 Present status of river sand minning located at GATA No 2558 at Village Bandhauli, Tehsil Urai District Jalaun

The Committee carried out visit of the four-mining site as mentioned in the above said Hon'ble NGT order. During the visit, no mining activities were observed at these sites. On day of inspection, these mining sites were immersed into the river Betwa due to high flow in the River. As per information provided by representative of the project proponent sand the District Mining Officer of Jalaun, the summarized status of the Mining sites located at Gata No 2558 at Village Bandhauli Tehsil Urai District Jalaun (U.P) is Tabulated below:

S.No	Name of Project Proponent	Project Location (Gatta No /Khand No.	Sanctioned Lease area (in Ha)	Sanctioned period of mine lease	EC obtained from SEIA	Current status (As Reported by DMO)
1	M/s Khajuraho Motor Pvt Limited	Gatta No. 2558,2559 Khand No 03 village Bandhauli, Tehsil Urai district Jalaun (U.P)	20.242 Ha	05 years	26/12/18	Lease period to Operational I
2	M/s Khajuraho Motor Pvt Limited	Gatta No. 2558,2563 Khand No 04 village Bandhauli, Tehsil Urai district Jalaun (U.P)	16.194	05 years	15/10/20	Further under E-tendering process

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3	M/s Rupesh Kumar Chauhan	Gatta No. 2558,2563 Khand No 05 village Bandhauri, Tehsil Urai district Jalaun (U.P)	12.145 Ha	05 years	16/03/18	Further under E-tendering process
4	M/s ASVP Construction	Gatta No. 2556,2557 Khand No 5A village Bandhauri, Tehsil Urai district Jalaun (U.P)	36.437 Ha	05 years	15/10/20	Lease period to Operational

3.3.1 M/s Khajuraho Motor Pvt Limited

The Environmental Clearance for river bed minning at Gata No 2558, 2559 Khand No. 03 Village Bandhauri, Tehsil Orai District Jalaun (U.P) (leased area 20.242 Ha) was obtained from SEIA dated 26/12/2018.As per EC, Salient details of the Project site is presented below:

1.	Name of Project Proponent	M/s Khajuraho Motor Pvt Limited
2.	Full Address of the Proponent	Sh. Yashpal Singh Parmar, District Chatarpur, MP
3.	Name of Project	Area 50 acre (20.242Ha) on Betwa river for sand/MorrumMinning
4.	Project Location (Gatta No /Khand No.	Gatta No. 2558,2559 Khand No 04 village Bandhauri, Tehsil Urai district Jalaun (U.P)
5.	Name of River	Betwa river
6.	Name of Minor Minerals	Sand /MorrumMinning
7.	Sanctioned Lease area (in Ha)	20.242 Ha
	Minable Lease area (in Ha)	18.30 Ha
8.	Max and Min MRL in leased area	114 mRL in NE and 110.0 mRLin S
9.	Total geological reserve	6,00150 m ³ /annum
10.	Total mineable reserve in LOI	3,03,630 m ³ /annum
11.	Total Proposed production per year	3,03,630 m ³ /annum
12.	Sanctioned period of mining lease	5 years
13.	Method of minning	Open cast manual/semi mechanised method

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14	Production of mine/day	1350 m3/day
15	Nos of working days	225
16	Working hours per day	8 hrs
17	Nos of vehicles movement per day	150 Trucks per day
18	Ultimate depth of minning	2.0 m
19	Water requirement per day	8.16 KLD

Specific Observations of M/s Khajuraho Motor Pvt Limited, Khand No 03 village Bandhali, Tehsil Urai district Jalaun (U.P)

1. The project proponent (M/s Khajuraho Motor Pvt Limited, Khand 03) has not obtained consents to operate (CTO) under the Water Act,1974 and The Air Act,1981 from concerned UPPCB since inception of the project.
2. The project proponent has not obtained permission from CGWA for abstraction of the ground water at the tube well.
3. The project proponent meets its water requirement through tube wells for domestic and plantation sprinkling purposes. Water meter at the tube wells were not installed.
4. The Project proponent has not submitted compliance reports of EC general conditions and specific conditions granted by SEIAA for effective implementation of environmental plan.

Recommendations

1. The project proponent (M/s Khajuraho Motor Pvt Limited) should not be permitted the operation of mining till it obtains consents to operate from concerned SPCB.
2. The Project proponent should ensure compliance of EC general conditions and specific conditions granted by SEIAA to effective implementation of environmental plan.
3. The project proponent may be levied Environmental compensation (EC) in view of noncompliance of EC conditions as well as operations without valid CTO.
4. The project proponent should obtain permission from CGWA for abstraction of the ground water at the tube well.
5. The District Mining Department should ensure restoration plan before starting of the mining operations in rest of the mining period.

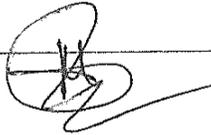
3.3.2 M/s Khajuraho Motor Pvt Limited the Environmental Clearance for river bed minning at Gata No 2558, 2563 Khand No. 04 Village Bandhali, Tehsil Urai District Jalaun (U.P) (leased area 16.194 Ha) was obtained from SEIA 15/10/2021. As per EC, Salient details of the Project site is presented below:

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1.	Name of Project Proponent	M/s Khajuraho Motor Pvt Limited
2.	Full Address of the Proponent	Sh. Yashpal Singh Parmar, District Chatarpur, MP
3.	Name of Project	Area 40 acre (16.19Ha) on Betwa river for sand/Morrum Mining
4.	Project Location (Gatta No /Khand No.	Gatta No. 2558,2563 Khand No 04 village Bandhuali, Tehsil Urai district Jalaun (U.P)
5.	Name of River	Betwa
6.	Name of Minor Minerals	Sand /Morrum Mining
7.	Sanctioned Lease area (in Ha)	16.194 Ha
8.	Max and min MRL in leased area	113 in NE and 109 in SW
9.	Total geological reserve	4,85,820 m ³ /annum
10.	Total mineable reserve in LOI	2,42,910 m ³ /annum
11.	Proposed production per year	2,42,910 m ³ /annum
12.	Sanctioned period of mining lease	5 years
13.	Method of minning	Open cast manual/semi mechanised method
14.	Production of mine/day	1080 m ³ /day
15.	Nos of working days	228
16.	Working hours per day	8 hrs
17.	Nos of vehicles movement per day	120 Trucks per day
18.	Ultimate depth of minning	12.75m
19.	Water requirement per day	8.12 KLD

Specific Observations of M/s Khajuraho Motor Pvt Limited, Khand No 04 village Bandhuali, Tehsil Urai district Jalaun (U.P)

1. The project proponent (M/s Khajuraho Motor Pvt Limited) has not obtained consents to operate (CTO) under the Water Act.1974 and The Air Act, 1981 from concerned SPCB since inception of the mining operation.
2. The project proponent has not obtained permission from CGWA for abstraction of the ground water at the tube well.
3. The project proponent meets its water requirement through tube wells for domestic, plantation and sprinkling purposes. Water meter at the tube wells were not installed.

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4. The Project proponent has not submitted compliance reports of EC general conditions and specific conditions granted by SEIAA for effective implementation of environmental plan.

Recommendations:

1. The project proponent may be levied Environmental compensation (EC) of non-compliance of EC conditions as well as operations without valid Consent to Operate (CTO).
2. The Project proponent should ensure compliance of EC general conditions and specific conditions granted by SEIAA to effective implementation of environmental plan.
3. The project proponent (M/s Khajuraho Motor Pvt Limited) should not be permitted the operation of mining till it obtains consents to operate from concerned SPCB.
4. The project proponent should obtain permission from CGWA for abstraction of the ground water at the tube well.

3.3.3 M/s Rupesh Kumar Chauhan R/o 2/588, Tulsinagar Pollusheet, Post Kathgodam, Haldwani District Nanital, Uttrakhand. As per EC, Salient details of the Project site is presented below:

1.	Name of Project Proponent	M/s Rupesh Kumar Chauhan
2.	Full Address of the Proponent	R/o 2/588, Tulsinagar Pollusheet Post Kathgodam, Haldwani District Nanital, Uttrakhand
3.	Name of Project	Area 30 acre (12.145 Ha) on Betwa river for sand/Morrum Mining
4.	Project Location (Gatta No /Khand No.	Gatta No. 2558,2563 Khand No 05 village Bandhauri, Tehsil Urai district Jalaun (U.P)
5.	Name of River	Betwa
6.	Name of Minor Minerals	Sand /Morrum Mining
7.	Sanctioned Lease area (in Ha)	12.145 Ha
8.	Mineable area in (in Ha)	10.672 Ha
	Zero level mRL	107.0 mRL
9.	Max and min MRL in leased area	113.5 mRL in NE & 109.0 mRL in SW
9.	Total geological reserve	3,64,350 m ³ /annum

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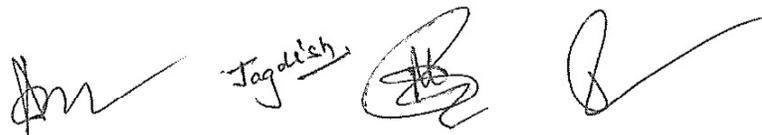
10	Total mineable reserve in LOI	1,82,175 m ³ /annum
11	Proposed production per year	1,82,175 m ³ /annum
12	Sanctioned period of mining lease	5 years
13	Method of minning	Open Cast Manual/Semi mechanised method
14	Production of mine/day	810 m ³ /day
15	Nos of working days	225
16	Working hours per day	8 hrs
17	Nos of vehicles movement per day	90 vehicle per day
18	Ultimate depth of mining	2.75 m
19	Water requirement per day	14.60 KLD
20	Nearest metalled road from site	4.09 km

Specific Observations of M/s Rupesh Kumar Chauhan R/o 2/588, Haldwani District Nanital, Uttrakhand, Khand No 05 village Bandhaulti, Tehsil Urai District Jalaun (U.P)

1. The project proponent possesses valid consents to operate upto 31/12/2024 under the Water Act, 1974 and The Air Act, 1981 from concerned SPCB.
2. The project proponent has not obtained permission from CGWA for abstraction of the ground water at the tube well.
3. The project proponent meets its water requirement through tube wells for domestic, plantation and sprinkling purposes. Water meter at the tube wells were not installed.
4. The Project proponent has not submitted compliance reports of EC general conditions and specific conditions granted by SEIAA for effective implementation of environmental plan.

Recommendations:

1. The project proponent may be levied Environmental compensation (EC) in view of non-compliance of EC conditions
2. The project proponent should obtain permission from CGWA for abstraction of the ground water at the tube well.

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3.3.4 M/s ASVP construction

Environmental clearance for sand minning from river bed at khand No. 05/A Gata No. 2556 & 2556 village Bandhauli, Tehsil Urai district Jalaun (U. P) (leased area 36.437Ha) is granted. As per EC the salient details are as follows:

1.	Name of Project Proponent	M/s ASVP Construction
2.	Full Address of the Proponent	Sh. Sumit Saxena Partner, R/o Majhara Gonda
3.	Name of Project	Area 36.437 Ha acre (16.19Ha) on Betwa river for sand/Morrum Minning
4.	Project Location (Gatta No /Khand No.	Gatta No. 2556,2557 Khand No 05/A village Bandhauli, Tehsil Urai district Jalaun (U.P)
5.	Name of River	Betwa
6.	Name of Minor Minerals	Sand /Morrum Minning
7.	Sanctioned Lease area (in Ha)	36.437 Ha
8.	Max and min MRL in leased area	116.5 mRL & 111.5 mRL
9.	Total Geological reserve	10,93,110 m ³ /annum
10.	Total mineable reserve in LOI	606639 m ³ /annum
11.	Proposed production per year	5,45,400 m ³ /annum
12.	Sanctioned period of mining lease	5 years
13.	Method of minning	Open cast manual/semi mechanised method
14.	Production of mine/day	2424 m ³ /day
15.	Nos of working days	225
16.	Working hours per day	8 hrs
17.	Nos of vehicles movement per day	269 Trucks per day
18.	Ultimate depth of mining	1.75 m
19.	Water requirement per day	17.8 KLD
20.	Nos of trees to be planted	1202 trees



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Specific Observations of M/s ASVP Construction:

1. The project proponent (M/s ASVP Construction) possess valid consents to operate upto 31/12/2021 under the Water Act, 1974 and The Air Act, 1981 from concerned SPCB.
2. The project proponent (M/s ASVP Construction) has not obtained permission from CGWA for abstraction of the ground water at the tube well.
3. The project proponent meets its water requirement through tube wells for domestic, plantation and sprinkling purposes. Water meter at the tube wells were not installed.
4. The Project proponent has not submitted compliance reports of EC general conditions and specific conditions granted by SEIAA for effective implementation of environmental plan.

Recommendations:

1. The project should ensure compliance of all terms & conditions of the consents as well as EC issued by UP-SEIAA before starting of the mining operation.
2. The project proponents should obtain permission from CGWA for abstraction of the ground water at the tube wells.
3. The project should install electrometric flow meter at water abstraction point and maintain records of the same.

4. Observations made by the Joint Committee during site visit 06/10/2021:

1. In compliance of NGT order, the Constituted Committee visited the river bed sand mining sites which situated at village Bandhauli, tehsil Orai District Jalaun on October 6, 2021.
2. During visit, no mining activities were observed at these sites and found that these sand mining sites submerged into the river Betwa due to high level of water in the river.
3. During visit, committee observed the ponding effect in these sand mining sites.
4. The District Mining Department of Jalaun informed, replenish study report of the district was not carried out annually.
5. The committee noticed that these Project proponents have not been complying with EC conditions issued by SEIAA.
6. The committee noticed that the Project Proponents (PPs) have not provided the details of the various heads of Expenditure under the Corporate Environmental Responsibility (CER) plan.
7. During visit, Committee observed the approach Kachha Roads have not been maintained as well as no plantations were developed on either both side of this approach Roads.

8. On the day of visit, Committee observed that the project proponents (PPs) have not made any dust control measures to take-care of dust generated during transport of the mined mineral through kachha approach Roads.
9. As informed by UPPCB, R.O Jhnasi, M/s ASVP Construction, Khand no. 5A, M/s Rupesh Kumar Chauhan, Khand no 5 Project Proponent have obtained consent to Operate (CTO) under the Water Act 1974 and The Air Act, 1981 from UPPCB. However, other two project Proponents (namely M/s Khajuraho Motor Pvt Limited for khand 03, M/s Khajuraho Motor Pvt Limited for khand 04) have not obtained consent to operate (CTO) since inception of the sand/Morrum Mining activities located at Bandhuali. Hence, it is noted that the excavation work of sand mining activities was carried out by these three Project Proponents without CTO which is a violation under E(P) Act,1986 with respect to provision under the Water Act and the Air Act.
10. As per EC specific conditions, it is required that 04 Ambient Air Quality monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 & NOx. Location of the station should be decided based on the Meteorological Data, Topographical features and Environmental & Ecological targets. The frequency of the monitoring should be undertaken in consultation with the State Pollution Control Boards. However, during visit, no monitoring reports were provided by these PPs.
11. During visit, Committee have found that no Geo-Coordinate Pillars were located at their site locations.
12. Primary survey of flora and fauna study has not been carried out by the project proponents as per EC terms and conditions.
13. The District Survey Report (DSR) has been prepared by the District Mining Department of Jalaun as per the MoEF&CC Sustainable Sand Mining Management Guidelines 2016.
14. The project proponents have not conducted detailed replenishment study duly authenticated by a QCI-NABET accredited consultant and the District Mines Officer as per EC guidelines.
15. During visit, committee observed that the Project proponents have not developed green cover /tree plantation in the area equivalent to 20% of the total leased area either on riverbank or along the roadside.
16. During visit, the Project proponents (PPs) has not provided the site pit photographs with the date, time and point co-ordinate of the lease areas.
17. The Project Proponents have not carried out Hydro-geological study by a reputed organization/institute within 6 months and establish that Mining in the said area will not adversely affect the ground water regime.
18. During visit the committee observed fugitive emission at the stock yards and on the haul roads.
19. The Committee visited a stock yard which has made up of heaps of the sand in unscientific manner no fencing around the same. No arrangement made for dust suppression in the stock yard.

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20. During visit committee observed that mineral transportation vehicles from the Stock yard of the sand carry the sand/ Morrum through uncovered vehicles.

21. The state agency surveillance team gathered information on the experience of each of the State in illegal mining. Information such as number of approved sand/morrum reaches, operational sand/morrum reaches; location and area of the reaches, etc. were collected for all the States. The reaches were shortlisted from where illegal mining activities have been reported and detailed analysis was done to understand the impact of illegal mining in the respective reach.

5. Monitoring Mechanism by Adopted by UP State Mining Department

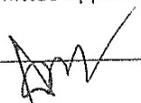
22. During visit, committee visited the strategic location where the Mining Department of U.P state has installed at CCTV camera at Jolhupur Maur (Near Kalpi) for surveillance of the Mineral transporition vehicles at District Jalaun area and noted that it is connected to Central server at Lucknow. The committee observed this CCTV camera has been installed only one-way side of road in two-way road.

6. Recommendations:

After detailed deliberation, the Committee has come out with the following Recommendations:

In view of the observed non- compliances of the EC conditions as granted by UP SEIAA' and operation of the mining without valid Consent to Operate (CTO) from UPPCB, suitable action may be taken by the concerned Department against the defaulters and recover compensations.

1. The individual proponents should ensure compliance of EC general conditions and specific conditions granted by SEIAA to effectively ensure implementation of environmental plan.
2. The District Mining Department should not permitted for the mining operation till provision of motorable road from mining sites to main Road further tree saplings to be planted on both sides of the road at the cost of the Project proponent on share basis.
3. The District Mining Department shall conduct study of replenishment pre and Post monsoon and accordingly permit the mined out material of the proponents.
4. The Local administration / District Mining Department shall ensure no mining is carried out during the night time.
5. The District Mining Department should ensure regular water sprinkling for dust suppression on the approach road at the cost of the Project proponents on share basis.

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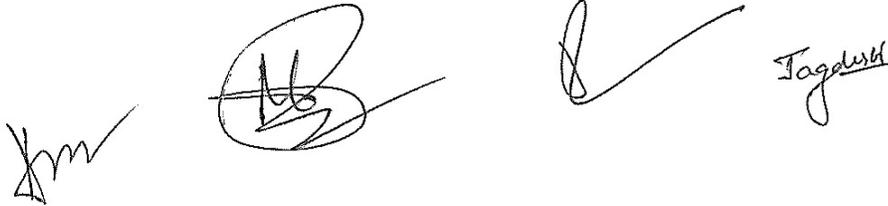
6. The transport route from mining site to the stock yard and to main road shall be improved and water sprinkling shall be carried out to control the dust generated from the plying of vehicles.
7. The District Mining Department shall ensure light weight excavator/JCBs are deployed to remove mineral from river bed up to maximum depth of 03-meter layer from general level of the bed.
8. Periodic Monitoring (at least four times in a year – pre-monsoon, Monsoon, Post monsoon and winter) once in each season shall be carried out by reputed institutions and the data thus collected may be sent regularly to SEIAA. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out, which includes immediate stopping of mining operations.
9. To prevent air pollution due to the dust during sand quarrying operations and safeguard the persons in the sand quarry and depot site, constant water sprinkling on the pathways and dust prone areas may be done. The sand/Morrum loaded vehicles are to be covered with a tarpaulin before moving out of the quarries/depots.
10. The district Mining Department should verify annually the ground /surface level (in meter above MSL) in and around of the mined area.
11. Mining shall be done in layers of 1-meter depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
12. The Mining Department shall ensure surveillance on both side of Road through CCTV camera at Jolhupur Maur (Near Kalpi) and its connectivity to central server.
13. The Mining Department shall also install CCTV cameras at both the sand reaches as well on the check posts. The installation of CCTV cameras shall ensure that all the active reaches are monitored. This installation in the way is useful in tracking the vehicles carrying sand from a reach which has been notified.
14. The CC Cameras shall be installed at check post on the sand transport route and connected to the servers of District / Taluka Sand Monitoring Committees for monitoring.
15. The Mine-Tag (M-Tag) shall be made mandatory for each vehicle registered for transportation of the minerals.



16. The District Mining Department shall regularly inspect the mines sites and the encroachment and shall also ensure that depth of mining are monitored similarly.
17. The concerned State Government shall have a strict vigilance on sand reaches and transportation in their jurisdiction.
18. Task force is constituted by the collectors with line departments for periodic inspection to comply with EC conditions and mine plan.
19. Border check posts shall be established with multi-disciplinary departmental Task Force, to prevent transportation of sand to other States.
20. The State should ensure that online permits issued for transportation of sand are printed on a secure paper and the permit should have QR code/ bar code along with a hologram.
21. The state level / District authority shall use advanced technology and new gadgets like Total Stations, Global Positioning System (GPS) instruments etc. Before the commencement of mining operations, the depth of sand/morrum quarrying needs to be measured accurately.
22. Audit on the quantity permitted, quantity mined out shall be conducted every year by the concerned department.
23. Primary survey of flora and fauna shall be carried out and data shall be submitted to the concerned RO, SPCB and SEIAA within six months.
24. Replenishment study should be done across the States in all districts every year as per the method prescribed in the Sustainable Sand Mining Guidelines 2016 of MoEF&CC.
25. Corporate Environmental Responsibility (CER) plan should be prepared and executed by the project proponent and the details of the various heads of Expenditure to be submitted as per the guidelines provided in the recent CER notification number 22-65/2017-IA.III dated 01/05/2018.
26. Sand/morrum quarrying lease area shall be demarcated on the ground with pucca stone or concrete pillars to show the present natural bed level and the depth of mining allowed.
27. The local administration should ensure so that the mining operations are not executed in prohibited areas.

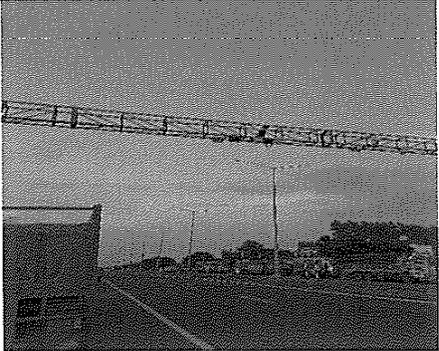
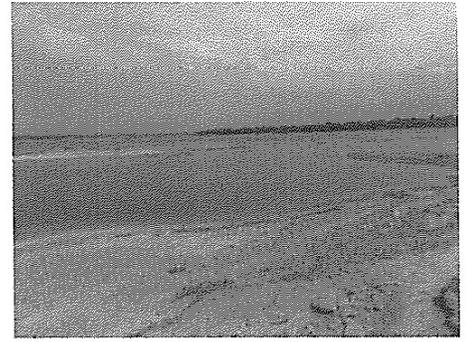
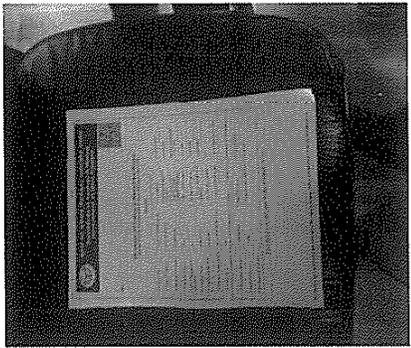
28. The maximum depth of mining in the river-bed shall not exceed three meters measured from the un-mined bed level at any point of time with proper bench formation.

29. The buffer zone shall be demarcated clearly before the start of mining activity.



The image shows four handwritten signatures in black ink, arranged horizontally. From left to right: the first is a stylized signature; the second is a signature with a large circular flourish; the third is a signature with a long horizontal stroke; and the fourth is a signature that appears to read 'Jagdish'.

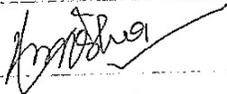
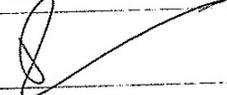
PHOTOGRAPHS TAKEN BY COMMITTEE DURING THE SITE VISIT.

	
View of Sand Mining Site immersed in River Betwa	View of CCTV Camera
	
View of Mining sites Reaches	Ponding Effect of Water at minning sites
	
View of E-Permit Pass for Transportation of Minerals	View of Sand Stock Yard



Jagdish



Name of the Committee Members and Department	Signature
Dr. Ajay Mishra, Member of UP-SEIAA (Nodal Agency)	
Sh. J.P. Meena, Scientist-'D' CPCB, Regional Directorate, Lucknow	
Sh. Niranjn Sharma, R.O. UPPCB, Regional Officer, Jhansi	
Sh. Karamveer Singh, Tehsildar Tehsil Orai, (Representative of DM, Jalaun)	
Date of Site Visit	06/10/2021